

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

ORDER

No: 148

Dated: 16.05.2016

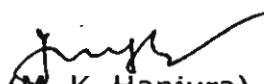
Whereas, vide Government Order No.08-LD(A) of 2014 dated 01.01.2014, issued on the recommendations of the High Court, sanction was accorded in the public interest to the compulsory retirement of Sh. Brij Mohan Gupta, ex-District and Sessions Judge, at the age of 58 years.

Whereas, Sh. Brij Mohan Gupta challenged the order of his compulsorily retirement on judicial side in the High Court of Jammu and Kashmir, in the writ petition bearing SWP No. 1219/2014, titled Brij Mohan Gupta Vs. State of Jammu and Kashmir & Another.

Whereas, the Hon'ble Division Bench of the High Court of Jammu and Kashmir vide judgment dated 27.04.2016 passed in the above titled writ petition, set aside the order impugned (insofar as it pertains to the petitioner, Sh. Brij Mohan Gupta) and directed the Registrar General of the High Court of Jammu and Kashmir to issue a simple retirement order, retiring the petitioner, Sh. Brij Mohan Gupta, from service with effect from 31.08.2013 that is at the age of 58 years with the further stipulation that this retirement order shall not be treated as a disqualification for any future appointment.

Now, therefore, in compliance with the judgment dated 27.04.2016 (supra) Sh. Brij Mohan Gupta, District & Sessions Judge shall be deemed to have retired from service with effect from 31.08.2013 i.e. at the age of 58 years with the explicit condition that the retirement order so issued shall not be treated as a disqualification for any future appointment."

By Order


(M. K. Hanjura)

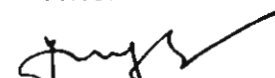
Registrar General

Dated: 16.05.2016

No. 5/20-27/9.S

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, for information of His Lordship.
2. Commissioner/Secretary to the Govt., Department of LJ&PA, Government of J&K, Srinagar,
3. Registrar Vigilance, High Court of J&K, Srinagar,for information.
4. Registrar (Judicial), High Court of J&K, Jammu,
5. Chief Accounts Officer, High Court of J&K, Main Wing,for information and necessary action.
6. Sh. Brij Mohan Gupta, ex-District and Sessions Judge, for information.
7. Incharge NIC, High Court of J&K, Jammu/Srinagar, for uploading the same on the High Court Website.


Registrar General